

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 45/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

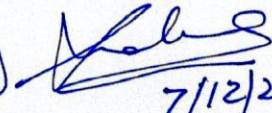
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2016

NAME OF THE PARTIES: M/s. Crest Logistics And Engineers Pvt. Ltd.
V/s.
M/s. Ming Yang Holdings (Singapore) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 & 246 of the Companies
Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
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| 1. | Mr. Pradeep Sancheti, Senior Advocate Mr. Rahul Sarda, Adv. Mrs. Sabeena Mahadik, Adv Mr. Pankaj UHaradhi Adv Mr. Sagar U. Hate Adv ilb. S.R Legal. | | Advocate for Petitioner  7/12/2016 |
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Order

CP No.45 /241-242, 244 & 245/NCLT/MB/MAH/2016

The Petitioner Counsel has sought time for filing rejoinder in the Main
Petition therefore, the time for filing rejoinder is extended on or before the next date by
serving copies on the other side two days before.

As to Application filed u/s 45 of Arbitration and Conciliation Act moved by the
Respondent side, the time for filing rejoinder is hereby extended until next date of
hearing, but copy of the same shall be supplied to other side on or before 10.12.2016.

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Since the pleadings will be complete in Application u/s 45 of Arbitration and Conciliation Act and main Company Petition by next date of hearing, for the sake of expeditious disposal of proceedings pending before this Bench, the parties are hereby directed to submit their submissions in the Application above and the main Petition as well by filing concise written submissions from either side on or before next date of hearing.

List this matter for hearing on 13.12.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)